

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †6343

TO BE ANSWERED ON WEDNESDAY, 12TH APRIL, 2017

Requirement of Session Courts

†6343. SHRI KAMALBHAN SINGH MARABI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of district and other courts in the country, State-wise;**
- (b) whether with the constitution of new States there is shortage of session courts and notaries therein and if so, the number of new session courts required to be established and number of Notaries needed to be increased to tide over the shortfall;**
- (c) the district-wise details of number of Notaries in the Chhattisgarh State;**
- (d) whether the Government of Chhattisgarh has requested to increase the number of Notaries; and**
- (e) if so, the district-wise details thereof and the steps taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) to (e) : The District and Subordinate Courts are set up by the State Governments in consultation with concerned High Courts. Hence, State / UT-wise list of District and Subordinate Courts are not maintained centrally. However, as per the information available, State-wise details of sanctioned and working strength of Judges / Judicial Officers in District and Subordinate Courts as on 30.09.2016 are given in the Statement at *Annexure – I*.

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As per Schedule attached to the Notaries Rules, maximum number of Notaries to be appointed by the Central Government is 400. On the request made by the State of Chhattisgarh, Government has *vide* Notification G.S.R.429 (E) dated 18.04.2016 increased maximum number of Notaries to be appointed by the State Government from 600 to 1350. Government does not maintain the district-wise details of number of Notaries in the Chhattisgarh State.

Annexure - I

Statement referred to Lok Sabha Unstarred Question No. 6343 for reply on
12.04.2017

Details of Sanctioned and Working Strength of Judges / Judicial Officers of
District and Subordinate Courts as on 30.09.2016*

Sr. No.	Name of the State / UT	Total Sanctioned Strength	Total Working Strength
1.	Uttar Pradesh	2262	1674
2.	Andhra Pradesh & Telangana	975	798
3(a)	Maharashtra	2257	2248
3(b)	Goa	57	46
3(c)	Diu and Daman	7	6
3(d)	Silvasa		
4(a)	West Bengal	1013	885
4(b)	Andaman & Nicobar		
5.	Chhattisgarh	395	334
6.	Delhi	793	491
7.	Gujarat	1953	1133
8(a)	Assam	424	314
8(b)	Nagaland	34	25
8(c)	Mizoram	63	30
8(d)	Arunachal Pradesh	26	17
9.	Himachal Pradesh	155	145
10.	Jammu & Kashmir	246	219
11.	Jharkhand	671	454
12.	Karnataka	1299	923
13(a)	Kerala	470	415
13(b)	Lakshadweep	3	3
14.	Madhya Pradesh	1461	1233
15.	Manipur	41	34
16.	Meghalaya	57	41
17(a)	Tamil Nadu	1038	948
17(b)	Puducherry	26	14
18.	Orissa	863	606
19.	Bihar	1825	1016
20(a)	Punjab	674	548
20(b)	Haryana	644	505
20(c)	Chandigarh	30	30
21.	Rajasthan	1203	1081
22.	Sikkim	18	14
23.	Tripura	106	78
24.	Uttarakhand	285	220
	Total	21374	16528

*Court News (July-September, 2016) of Supreme Court
